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C.A.No. 3079 OF 2000  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM NO.1B COURT NO. 1 SECTION XVIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No.3079/2000 @@  
AA

Jawahar Lal Sazawal & Ors. Appellant (s)  
VERSUS

State of J & K. & Ors. Respondent (s)

(Heard by Hon'ble Rajendra Babu & Ruma Pal, JJ.)@@  
AA

Date : 27/02/2002 This appeal was called on for prouncement of  
judgment today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MRS. JUSTICE RUMA PAL  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant (s) Mr. A.K. Raina, Adv.  
Mr. G.G. Upadhyay, Adv.  
Mr. R.D. Upadhyay, Adv.  
For Respondent (s) Mr. Anis Suhrawardy, Adv.

The Court made the following O R D E R

....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

Hon'ble Mrs.Justice Ruma Pal pronounced the judgment  
of the Court.

The appeal is allowed. Costs to be paid by the  
respondent-State to the appellants jointly assessed at  
Rs.15000/- (Rupees fifteen thousand only).

.SP1  
(N. Annapurna) (Shelly Sengupta)  
Court Master Court Master

Signed judgment is placed on the file. REPORTABLE@@  
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